

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:908

ANSWERED ON:29.11.2005

CASES OF KIDNAPPING

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Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Uttar Pradesh has registered the maximum number of kidnapping cases according to the National Crime Record Bureau as reported in Dainik Jagaran dated November 9, 2005;
- (b) if so, the details thereof;
- (c) whether the Union Government has issued any directions to States to check the kidnappings as well other heinous crimes;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIKRAO HODLYA GAVIT)

(a)&(b) : The details of Kidnapping & Abduction cases as mentioned in Dainik Jagran on November 9, 2005 were based on the publication of the National Crime Records Bureau (NCRB) titled `Crime in India 2004- (Part-I)` brought out in September, 2005. According to it, the highest number of kidnapping & abduction cases were registered in Uttar Pradesh (3337) followed by Bihar (2922). According to NCRB, for Bihar 12 monthly aggregated figures from Monthly Crime Statistics were used due to non-receipt of annual data. This fact was mentioned as one of the limitations of the report as the data of Bihar was provisional.

NCRB has now intimated that as per annual crime statistics received for Bihar, Bihar has registered the maximum number of Kidnapping & Abduction cases (3413) during 2004.

(c) to (e): `Police` and `Public Order` are State subjects as per the Seventh Schedule to the Constitution of India and, as such, registration, investigation, detection and prevention of crime are primarily the responsibility of the State Governments. However, the Government of India has from time to time been issuing advisories to the State Governments to make concerted efforts to improve the administration of Criminal Justice System and to take effective measures to control crimes in the States.